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MCRC-16355-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AJAY KUMAR NIRANKARI

ON THE 30th OF JUNE, 2026MISC. CRIMINAL CASE No. 16355 of 2026*SHAILESH C. PANDIYA**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Sankalp Kochar - Advocate for the applicant.

Shri C.M. Tiwari - Government Advocate for the respondent/State.

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ORDER

This is **first** application filed under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 by applicant for grant of regular bail relating to Crime No.296/2025 registered at Police Station Parasiya District Chindwara for the offences punishable under Sections 105, 276, 238(B), 336(3), 3(5) of BNS and 27(A) of Drug & Cosmetic Act.

Learned counsel for the applicant submits that the applicant is in custody since 20.11.2025. It is contended that the applicant is innocent and has not committed any offence. The applicant is the registered proprietor of a firm engaged in the supply of diethylene glycol, which was to purchase from Siddhi Traders. It is further submitted that the said chemical is manufactured by Jain Industrial Chemical. The present applicant is not the manufacturer of the said article. On these grounds, learned counsel prays that the applicant be enlarged on bail.

Learned Government Advocate, on the other hand, has opposed the bail application.

Heard learned counsel for the parties and perused the case diary.

On perusal of case diary it appears that it is the allegation against the present



applicant that the present applicant has supplied the said article. The article is used for three purposes. One is for food grade second is pharmaceutical and industrial grade. The present applicant is supplier of food grade not pharmaceutical.

Having considered the facts that applicant is neither manufacturer neither article has been supplied is sub standard, this Court finds it fit to release the applicant on bail. Therefore, without expressing any opinion on merits of the case, the application is **allowed**.

It is directed that the applicant herein shall be enlarged on bail upon his furnishing a personal bond in the sum of **Rs.1,00,000/- (Rupees One Lakh only)** with one solvent surety in the like amount to the satisfaction of the trial court concerned for his appearance before the said Court on all such dates as may be fixed in this regard during pendency of the trial.

The applicant shall also abide by the following conditions.

- (i). He shall not commit offence of same nature.
- (ii). He shall mark his presence before the concerned police station in the 1st week of every month till the conclusion of trial.

In case of violation of any of the above conditions, this bail order shall be considered for cancellation.

It is further directed that the applicant shall comply with the provisions of Section 480 (3) of B.N.S.S.

Accordingly, this M.Cr.C. stands **allowed** and **disposed of**.

(AJAY KUMAR NIRANKARI)
JUDGE

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MCRC-17476-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AJAY KUMAR NIRANKARI

ON THE 30th OF JUNE, 2026MISC. CRIMINAL CASE No. 17476 of 2026*SATISH VERMA**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Surendra Singh - Senior Advocate with Shri Shivam Singh -
Advocate for applicant.

Shri C.M. Tiwari - Government Advocate for State.

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ORDER

This is first application filed under Section 483 of the Bharatiya
Nagarik Suraksha Sanhita, 2023 by applicant for grant of regular bail
relating to FIR/Crime No.769/2025 registered at Police Station
Kundipura, District Chhindwara (M.P.), for the offences punishable
under Sections 27(A) and 27(D) of Drugs and Cosmetics Act, 1940 and
Sections 105, 276, 238(2), 241, 336(3) and 3(5) of BNSS, 2023.

Learned counsel for the applicant submitted that applicant is
innocent and has falsely been implicated in the crime in question. He
further submits that the applicant is working as a Medical Representative
of the company and was engaged in selling the manufacturer's sealed
pack Coldriff syrup. He also submits that there is material available on



record to establish that the applicant had knowledge that the product was unsafe or that it had not been manufactured in strict compliance with the law. The applicant is in judicial custody since 11.12.2025 and trial will take considerable time to conclude. The applicant along with his entire family is permanently residence at District Chhindwara (M.P.), and there is no likelihood of his absconding. The applicant is ready to furnish adequate surety and shall abide by all the conditions, which may be imposed by this Hon'ble Court. On these grounds, the applicant may be released on bail.

Learned counsel for the respondent/State has opposed the bail application.

Heard learned counsel for the parties and perused the case diary.

Having considered the facts and circumstances of the case, this Court finds it fit to release the applicant on bail. Therefore, without expressing any opinion on merits of the case, the application is **allowed**.

It is directed that the applicant herein shall be enlarged on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of the trial court concerned for his appearance before the said Court all such dates as may be fixed in this regard during pendency of the trial.



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It is further directed that the applicant shall comply with the provisions of Section 480 (3) of B.N.S.S.

Accordingly, this M.Cr.C. stands allowed and disposed of.

(AJAY KUMAR NIRANKARI)
JUDGE

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